

# Bengal Act I of 1947.

## THE BENGAL ORDINANCES TEMPORARY ENACTMENT ACT, 1947.

[Passed by the Bengal Legislature.]

[Assent of the Governor General was first published in the *Calcutta Gazette, Extraordinary*, of the 16th March, 1947.]

An Act to enact temporarily the provisions of certain Ordinances promulgated by the Governor of Bengal.

26 Geo.  
V, c. 2.

WHEREAS the Ordinances specified in the Schedule which have been promulgated by the Governor of Bengal under section 88 of the Government of India Act, 1935, are, by virtue of clause (a) of sub-section (2) of that section, temporary in their duration;

AND WHEREAS it is expedient to provide for the temporary enactment as in this Act mentioned of the provisions contained in those Ordinances;

It is hereby enacted as follows:—

1. This Act may be called the Bengal Ordinances Temporary Enactment Act, 1947. Short title.

2. The provisions of each of the Ordinances specified in the Schedule shall have effect as if they had been enacted in an Act of the Provincial Legislature and shall continue in operation for a period of six months from the date on which the said Ordinances by virtue of clause (a) of sub-section (2) of section 88 of the Government of India Act, 1935, cease to operate. Temporary enactment of provisions of certain Bengal Ordinances.

Provided that the Provincial Government may, by notification in the *Official Gazette*, direct that the provisions of any of the Ordinances specified in the Schedule shall continue in operation for a further period not exceeding six months if in the opinion of the Provincial Government it is necessary in the public interest so to do.

### The Schedule.

(See section 2.)

Ordinances promulgated by the Governor of Bengal under section 88 of the Government of India Act, 1935.

Year.	Number.	Short title.
1946	II	The Bengal Civic Guards and Collective Fines Continuance Ordinance, 1946.
1946	III	The Bengal Molasses Control Ordinance, 1946.
1946	IV	The Bengal Drugs Control Continuance Ordinance, 1946.
1946	V	The Calcutta Rent Ordinance, 1946.
1946	VI	The Bengal Special Powers Ordinance, 1946.
1946	VII	The Bengal Consumer Goods Control Ordinance, 1946.
1946	VIII	The Dacca Area Security Ordinance, 1946.
1946	XI	The Bengal Jute Mills (Temporary Provision) Ordinance, 1946.
1947	I	The Bengal Criminal Law Amendment Ordinance, 1947.
1947	III	The Bengal Civil Pioneer Force Ordinance, 1947.

Price—Indian, anna 1; English, 2d.

**Correction slip for the Bengal Ordinance Temporary Enactment Act, 1947 (Ben. Act I of 1947).**

In the Schedule to the Act, *strike out* the item—

✓ "1946 VI The Bengal Special Powers Ordinance, 1946".

and put an asterisk before the said item and *insert* the following footnote, namely:—

\*The Bengal Ordinances Temporary Enactment Act, 1947, in so far as it enacts and continues in operation, the provisions of the Bengal Special Powers Ordinance, 1946, is repealed by the West Bengal Act III of 1948, section 37(2).

[Repealed by West Bengal Act III of 1948, section 37(2).]

[No. 43, dated the 5th June, 1949.]